

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 202(Admit)**  
**(IB)-72/ND/2024**

**IN THE MATTER OF:**

**A-one Homes**

...

**Applicant/Petitioner**

**Versus**

**M2M Buildtech Pvt. Ltd.**

...

**Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 08.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Avtaar Singh

**For the Respondent** : Adv. Abhishek Anand, Adv. Sikhar Tiwari

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

As prayed by the Ld. Counsel appearing for the Financial Creditor one weeks' time is granted for filing the rejoinder. The Ld. Counsel for the Corporate Debtor is directed to ensure that the reply filed by it is uploaded on DMS.

List the matter on 22.04.2014.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**